

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.33/MP/2016

Subject : Petition under Section 79 (1) (a) of the Electricity Act, 2003 read with CERC (Terms and Conditions of Tariff) Regulations, 2014 for relief on account of “Change in Law” affecting the Badarpur Thermal Power Station.

Petitioner : NTPC Limited

Respondents : BSES Rajdhani Power Limited and others

Petition No. 86/MP/2016

Subject : Petition seeking decommissioning and/or closure of BTPS Stage-I.

Petitioners : BSES Yamuna Power Limited and BSES Rajdhani Power Ltd.

Respondents : Badarpur Thermal Power Station and Others

Petition No. 91/MP/2016

Subject : Petition seeking re-determination of gross station heat rate of Badarpur Thermal Power Station as provided under Regulation 36(c)(a) (ii) of the CERC (Terms and Conditions of Tariff) Regulations, 2014.

Petitioner : Tata Power Delhi Distribution Co. Ltd. (TPDDL)

Respondents : NTPC Limited and Others

Date of hearing : 21.8.2018

Coram : Shri P.K.Pujari, Chairperson
Shri A.K. Singhal, Member
Dr. M.K. Iyer, Member

Parties present : Shri Divyanshu Bhatt, Advocate, NTPC
Shri Nishant Gupta, NTPC
Ms. Malavika Prasad, Advocate, BRPL & BYPL
Shri Ishaan Mukherjee, Advocate, TPDDL
Shri S.K.Singh, Advocate, SLDC
Shri P.K.Shandilya, SLDC
Ms. Sonali Garg, SLDC



Record of Proceedings

These Petitions were taken up for hearing today.

2. Learned proxy counsel counsel for the Petitioner, NTPC prayed for adjournment on the ground of non-availability of the arguing counsel in the matter. This was not objected to by the learned counsels appearing for the other parties.
3. The Commission accepted the prayer and adjourned the hearing as a last chance. The Commission however observed that the matter shall be heard during the next date of hearing and no adjournment shall be granted for any reason whatsoever. In case of absence of any party, the matter shall be disposed of based on the submissions of parties present and documents available on record.
4. Matter shall be listed in due course for which separate notice shall be issued.

By order of the Commission

Sd/-
(T. Rout)
Chief (Law)

